

(2021) 10 OHC CK 0079
In the Orissa High Court
Case No : ARBP No. 29 Of 2021

M/s Origo Commodities India Pvt. Ltd. And Another	APPELLANT
Vs	
Odisha State Warehousing Corporation And Another	RESPONDENT

Date of Decision : 29-10-2021

Acts Referred:

Arbitration and Conciliation Act, 1996 — Section 11(6)

Citation : (2021) 10 OHC CK 0079

Hon'ble Judges : Dr. S. Muralidhar, CJ

Bench : Single Bench

Advocate : B.P. Das, Er. Nagendra Kumar Mohanty

Final Decision : Disposed Of

Judgement

1. The present petition under Section 11(6) of the Arbitration and Conciliation Act, 1996 ('Act') seeks the appointment of an Arbitrator to adjudicate the disputes between the Petitioners and the Opposite Parties arising out of a agreement dated 2nd June 2015 for the work "Services for Preservation, Maintenance and Security of Food Grains stock stored in the warehouse of the OSWC".
2. Learned counsel for the parties are agreed that a former judge of this Court could be appointed as the sole Arbitrator to adjudicate the disputes between the parties.
3. The Court accordingly appoints Dr. Justice A.K. Rath, former Judge of this Court as the sole Arbitrator to adjudicate the disputes between the parties. The arbitration shall take place under the aegis of the High Court of Orissa Arbitration and Mediation Centre.
4. The arbitration petition is disposed of accordingly. A copy of this order be communicated to the learned Arbitrator forthwith.
5. An urgent certified copy of this order be issued as per rules.